

अनधिकृत कालोनियों के नियमितीकरण के विन्यास नक्शों पर विचार करती तथा उन्हें निपटाती रही है। तकनीकी समिति के सरकार की नीति के अनुसार अनधिकृत कालोनियों के नियमितीकरण का कार्य समाप्त होने तक अपना कार्य जारी रखे रहने की सम्भावना है। तथापि, शेष कालोनियों के नियमितीकरण के कार्य को शीघ्र निपटाने के लिए अनुदेश पहले ही जारी कर दिए गए हैं।

#### Collection of Cess by Coconut Board

975. SHRI K. A. RAJAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the Coconut Board collects cess from the growers;

(b) if so, the mode of collection; and

(c) the total amount collected so far and how the amount so collected is being utilised ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) :

(a) No, Sir.

(b) Does not arise.

(c) Does not arise.

#### Verification of Food Stocks by A.G.I.

976. PROF. MADHU DANDAVATE : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Auditor General of India has recently made a field verification of the entire stock of foodgrains carried by Food Corporation of India;

(b) if so, in which years was the verification carried out; and

(c) what were the findings of such a verification ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) No, Sir.

(b) and (c) Do not arise.

#### Advantage to Poultry Farming

977. SHRI G. NARSIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Poultry Farming in India is considered as Agriculture and receives all the advantages, incentives, etc. as any agriculturist receives; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) Government of India (Ministry of Agriculture) has suggested to the State/ Union Territory Governments for giving Poultry Farming for production of eggs and table poultry the status of Agriculture for the purpose of electric tariff, institutional financing, labour and land laws, sales tax, octroi, etc.

(b) Question does not arise.

#### Legislation for Bringing 'Sports' Under Concurrent list of Constitution

978. SHRI MOHAMMAD ASRAR AHMAD :  
DR. KRUPASINDHU BHOI :

Will the Minister of SPORTS be pleased to state :

(a) whether there is a proposal to bring sports under the Concurrent List of the Constitution to facilitate the encouragement of sports in different States; and

(b) if so, when the necessary Legislation will be introduced ?